

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 771
TO BE ANSWERED ON JULY 24, 2025**

AFFORDABLE HOUSING IN ASSAM

NO. 771. MD. RAKIBUL HUSSAIN:

Will the Minister of Housing and Urban Affairs be pleased to state :

- (a) the details of the specific measures being taken by the Government to address the shortage of affordable housing in Dhubri Handloom Production Centre (HPC), especially for economically disadvantaged and marginalized communities;**
- (b) the manner in which the Government is ensuring that the Pradhan Mantri Awas Yojana - Urban (PMAY-U) and other affordable housing schemes are being effectively implemented in Dhubri and other towns in Assam; and**
- (c) whether there are any targeted programmes to address the housing needs of flood-affected communities in Dhubri where many people are forced to live in temporary shelters or informal settlements and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (c) 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, the Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing Central assistance under Pradhan Mantri Awas Yojana- Urban (PMAY-U) since 25.06.2015 to provide pucca houses with basic civic amenities to eligible urban households. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country.

As per the Scheme Guidelines of PMAY-U 2.0, States/UTs conduct demand survey in their respective jurisdiction and validate the beneficiaries to ascertain eligibility. State/ UT Governments could include beneficiaries whose houses have been damaged/ affected due to floods provided they are otherwise eligible as per the criteria prescribed in the Scheme guidelines. In order to ensure that the scheme effectively addresses the housing needs of urban poor, a Unified Web-portal has been developed by the Ministry.

Eligible citizens including economically disadvantaged and marginalized communities are also allowed to apply through Unified Web Portal of PMAY-U 2.0 and register their demand. States/UTs/Urban Local Bodies (ULBs) validate the beneficiaries as per the eligibility criteria of the scheme guidelines and selection/ scrutiny of beneficiary list is done at multiple levels in the States/UTs. After fulfilling the procedures laid down in the Scheme Guidelines, the houses are approved by State Level Sanctioning and Monitoring Committee (SLSMC) and forwarded to Central Sanctioning and Monitoring Committee (CSMC) for consideration of release of Central Assistance. The scheme guidelines and Unified Web-portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>.

Based on the proposals received, a total of 1,84,991 houses have been sanctioned by the Ministry in the State of Assam under PMAY-U & PMAY-U 2.0, of which 1,69,101 have been grounded for construction and 1,30,425 have been completed/delivered to the beneficiaries as on 14.07.2025. Further, a total of 7,877 houses have been sanctioned in Dhubri district of Assam under PMAY-U, out of which 6,403 have been completed/delivered to the beneficiaries.
